

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

Wednesday, the 1st day of March 2023 / 10th Phalguna, 1944
WP(C) NO. 6912 OF 2023(R)

PETITIONER:

YESHWANTH SHENOY, AGED 44 YEARS, S/O. V.L.SHENOY,
"PRIYADARSHINI", VEEKSHNAM ROAD, ERNAKULAM - 682 018.

RESPONDENTS:

1. THE CHIEF JUSTICE, HIGH COURT OF KERALA, ERNAKULAM - 682 031.
2. THE UNION OF INDIA, THROUGH THE SECRETARY, MINISTRY OF LAW & JUSTICE, 4TH FLOOR, A-WING, SHASTRI BHAWAN, NEW DELHI, PIN - 110 001.
3. JUSTICE MARY JOSEPH, JUDGE, HIGH COURT OF KERALA, ERNAKULAM - 682 031.
4. THE REGISTRAR-GENERAL, HIGH COURT OF KERALA, ERNAKULAM - 682 031.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to grant the following interim reliefs pending disposal of this Writ Petition (Civil):

(a) Direct the Respondent No.4 to ensure that the listing of matters before the Court of the Respondent No.3 is done in accordance with the standard criteria applicable to all other Judges of the High Court of Kerala and the same be not curtailed to just 20 matters.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI.YESHWANTH SHENOY(Party-In-Person) for the petitioner, the court passed the following:

ORDER

Fourth respondent is directed to engage a counsel in order to proceed further in the matter.

Post on 03/03/2023.

Sd/- SHAJI P.CHALY JUDGE